GOVERNMENT OF INDIA MINISTRY OF TOURISM

RAJYA SABHA UNSTARRED QUESTION NO.1908

ANSWERED ON 16.03.2023

TANGIBLE AND INTANGIBLE ASSETS IDENTIFIED IN THE STATE OF TAMIL NADU

1908 SHRI K. R. N. RAJESHKUMAR:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether it is a fact that the Ministry is identifying tangible and intangible assets across the country and promoting those assets as important tourist sites/events;
- (b) if so, the details of the assets identified in the State of Tamil Nadu during the last three years along with the details of fund allocated to the State to promote those assets; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF TOURISM

(SHRI G. KISHAN REDDY)

(a) to (c): The Ministry of Tourism does not identify tangible and intangible assets across the country. However, Ministry of Tourism, inter-alia, promotes tourist destinations of India, in a holistic manner. It undertakes promotional campaigns in domestic and global markets through electronic, print and digital media to promote the various tourist destinations and products of the country. Further promotions are also undertaken through the official website as well as through social media handles of the Ministry.

Further, Ministry of Tourism, provides financial assistance under the 'Swadesh Darshan', 'National Mission on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' Schemes for the development of tourism related infrastructure at identified sites in consultation with the respective State Governments/Union Territories (UTs). The identification of sites is mainly the prerogative of the State Governments/UT Administrations. The projects are sanctioned subject to availability of funds, submission of suitable detailed project reports, adherence to Scheme guidelines, utilization of funds released earlier, etc. The details of projects sanctioned in the State of Tamil Nadu under the above mentioned schemes, is given in **Annexure**.

ANNEXURE

STATEMENT IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA UNSTARRED QUESTION NO.1908 ANSWERED ON 16.03.2023 REGARDING TANGIBLE AND INTANGIBLE ASSETS IDENTIFIED IN THE STATE OF TAMIL NADU

DETAILS OF PROJECTS SANCTIONED IN TAMIL NADU UNDER SWADESH DARSHAN SCHEME

(Rs. in Crore)

Name of	Projects	Year of	Amount	Amount
Circuit		Sanction	Sanctioned	released
Coastal	Development of (Chennai-	2016-17	73.13	69.48
Circuit	Mamamallapuram –			
	Rameshwaram – Manpadu			
	– Kanyakumari)			

DETAILS OF PROJECTS SANCTIONED IN TAMIL NADU UNDER PRASHAD SCHEME

(Rs. in Crore)

Name of Projects	Year of Sanction	Amount Sanctioned	Amount released
Development of Kanchipuram	2016-17	13.99	13.99
Development of Vellankani	2016-17	4.86	4.86

DETAILS OF PROJECTS SANCTIONED IN TAMIL NADU FOR THE PROMOTION OF FAIRS AND FESTIVALS DURING THE LAST 3 YEARS

(Rs in lakh)

Year of	Name of Festival	Amount	Amount
Sanction		sanctioned	released
2019-20	Indian Dance Festival	25.00	25.00
	Kumari Festival	10.00	10.00
	Tourism Cultural Festival	15.00	15.00
2021-22	India Dance Festival at Mamallapuram	25.00	25.00
